

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2400 of 2020

Rahul Kesari alias Rahul Keshri Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Shruti Shrestha, Advocate

For the Opp. Party : Mr. Ravi Prakash, Spl. P.P.

02/26.06.2020 Heard Ms. Shruti Shrestha, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Cyber P.S. Case No. 02 of 2020.

The petitioner was suspected to be involved in cybercrime.

The petitioner appears to have criminal antecedent as he is an accused in a case of Cyber P. S. Case No. 1 of 2020 although learned counsel for the petitioner submits that the present case is basically an offshoot of Cyber P. S. Case No. 1 of 2020.

However, regard being had to the fact that the petitioner is involved in another case of similar nature, I am not inclined to extend the privilege of anticipatory bail to the petitioner. The prayer for anticipatory bail of the petitioner is rejected.

This application stands disposed of.

(Rongon Mukhopadhyay, J.)